

MR. SPEAKER: The statement has already come, but it is a bit late now. I request you to have it at 5 O' Clock. If you do not agree, let it be at 4 O' Clock. Then I will not be able to hear you.

SHRI K BRAHMANANDA REDDY: I have no objection even if at 3 p.m.

SHRI P. K. DEO: What happened to my request about the medical bulletin regarding Morarji Bhai's health?

MR. SPEAKER: That you have asked in the Calling Attention. That was decided yesterday, and that is exactly the same thing which has come today.

So, it will be taken up at 3 O' Clock.

12.17 hrs.

**PUBLIC ACCOUNTS COMMITTEE
 HUNDRED AND FORTY-SIXTH REPORT**

SHRI JYOTIRMOY BOSU: (Diamond Harbour): I beg to present the Hundred and forty-sixth Report of the Public Accounts Committee on the Report of the Comptroller and Auditor-General of India for the year 1972-73, Union Government (Defence Services)—Paragraphs 6, 8, 9, 12 13 and 19.

12. 17½ hrs.

**STATEMENT RE: CORRECTION OF
 ANSWER TO Q No 141 DATED
 27TH FEBRUARY, 1975 RE. DURGA-
 PUR STEEL PLANT**

THE MINISTER OF STEEL AND MINES (SHRI CHANDRAJIT YADAV): As soon as the verbatim proceedings of the Lok Sabha for the 27th February, 1975 were received in the Department for scrutiny, it was noticed that certain inaccuracies had occurred in the answers given by me to supplementary questions relating to Lok Sabha Starred Question No. 141 answered on the 27th February, 1975. These had to be examined with reference to the concerned old records and it was not possible to make this

correction statement earlier in view of the time taken in checking up the records and due to the intervening holidays.

While answering supplementary questions to the above mentioned question, I had stated in connection with the responsibility for the poor maintenance of the coke oven batteries as follows:—

"One Mr. R. K. Chatterjee was working there first as Assistant General Superintendent and then as General Superintendent and then as General Manager. We fixed the responsibility on him. He was demoted. Later on he made a representation against that but ultimately he had to leave the plant"

The above statement did not explain the correct position. The position is that Government decided that Shri R. K. Chatterjee who had functioned as Assistant General Superintendent and then as General Superintendent and was working as General Manager at the time of submission of the Pande Committee report, should bear the fullest share of responsibility. Accordingly his services were dispensed with.

I had mentioned in answer to another supplementary question "Action is being taken to complete the rebuilding of the coke oven battery as quickly as possible." The correct position is that coke oven battery No 1 has already been rebuilt. Batteries Nos 2 and 3 are to be re-built according to a phased programme.

12 20 hrs.

MATTER UNDER RULE 377

GOVERNMENT'S FAILURE TO FILL VACANCIES IN THE HIGH COURTS AND SUPREME COURT

श्री नरु सिन्घे (बांका) : अध्यक्ष महोदय, इस वक्त देश के कुछ न्यायालयों में